

SCHEDULE I

FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017.

FOR THE ATTENTION OF THE STAKEHOLDERS OF VENINORE TECHNOLOGIES (INDIA) PRIVATE LIMITED

1.	NAME OF THE CORPORATE PERSON	VENINORE TECHNOLOGIES (INDIA) PRIVATE LIMITED
2	DATE OF INCORPORATION OF THE CORPORATE PERSON	16/11/2010
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/REGISTERED	REGISTRAR OF COMPANIES, KARNATAKA, BANGALORE.
4	CORPORATE IDENTITY NUMBER/LIMITED LIABILITY IDENTITY NUMBER OF THE CORPORATE PERSON	U72200KA2010PTC055886
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF THE CORPORATE PERSON	NO.266A, CLASSIC ORCHARDS, BEHIND MEENAXI TEMPLE BANNERGHATTA ROAD BANGALORE KA 560076 IN
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	30 TH NOVEMBER, 2019
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	CS V S VARUN, FLAT NO.1B-108, THE TREE BY PROVIDENT, 2 ND MAIN, HEROHALLI, OFF MAGADI ROAD, BANGALORE 560091. vsvarun@yahoo.com , 9886052118, REGN NO.IBBI/IPA-002/IP-N00290/2017-18/10848
8	LAST DATE FOR SUBMISSION OF CLAIMS	30 TH DECEMBER, 2019

NOTICE IS HEREBY GIVEN THAT VENINORE TECHNOLOGIES (INDIA) PRIVATE LIMITED HAS COMMENCED VOLUNTARY LIQUIDATION ON 30TH NOVEMBER, 2019.

THE STAKEHOLDERS OF VENINORE TECHNOLOGIES (INDIA) PRIVATE LIMITED ARE HEREBY CALLED UPON TO SUBMIT A PROOF OF THEIR CLAIMS, ON OR BEFORE 30TH DECEMBER, 2019 TO THE LIQUIDATOR AT THE ADDRESS MENTIONED AGAINST ITEM 7.

VS Varun



THE FINANCIAL CREDITORS SHALL SUBMIT THEIR PROOF OF CLAIMS BY ELECTRONIC MEANS ONLY. ALL OTHER STAKEHOLDERS MAY SUBMIT THE PROOF OF CLAIMS IN PERSON, BY POST OR BY ELECTRONIC MEANS.

SUBMISSION OF FALSE AND MISLEADING PROOFS OF CLAIM SHALL ATTRACT PENALTIES.

VS Varun

V S VARUN
LIQUIDATOR

VENINORE TECHNOLOGIES (INDIA) PRIVATE LIMITED, BANGALORE



PLACE: BANGALORE

DATE: 30TH NOVEMBER, 2019.

